Factual and action taken report in the matter of Dulli Chand Meena V/s State of Rajasthan & Ors., Original Application No. 72/2024 (CZ) Hon'ble NGT, Central Zone Bench, Bhopal

Background

The case has been filed by the applicant Sh. Dulli Chand Meena against the stone crusher unit namely **M/s Maa Santoshi Grit Udhyog** located near village - Bahali, Tehsil - Rajgarh, District - Alwar. The applicant has alleged that the stone crusher is operating illegally without appropriate land use and causing damage to plantation, forest, ecological balance, health hazard to the villagers of Village - Bahali including the applicant. Applicant has also alleged that the consent of villagers was not taken before converting the land from agricultural to non-agricultural purpose.

Order

Hon'ble NGT, Central Zonal Bench in its order dated 21/03/2024 had directed inter alia as follows: -

"…5. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. One representative from the Collector, District Alwar (Rajasthan).

ii. One representative from the Dy. Conservator of Forest, Forest Department, Alwar (Rajasthan).

iii. One representative from State Pollution Control Board, Rajasthan.

6. The committee is directed to visit the place and submit the factual and action taken report within six weeks…."

Accordingly, Tehsildar Rajgarh was nominated, vide letter dated 23/04/2024, on behalf of District Collector, Alwar. Copy of letter has been enclosed as **Annexure-1**.

And whereas, Regional Forest Officer, Rajgarh was nominated on the behalf of Dy. Conservator of Forest, Alwar vide letter dated 15/04/2024. Copy of letter has been enclosed as **Annexure-2.**

And whereas, Assistant Environment Engineer, RSPCB, Alwar was deputed as the representative from State Pollution Control Board vide letter dated 05/04/2024 and vide RSPCB letter dated 08/04/2024 Regional Officer, RSPCB was nominated as the Nodal Officer. Copy of both the letters has been enclosed collectively as **Annexure-3.**

Joint Committee Visit

In accordance with the aforementioned order and letters, following officials visited the site on 16/05/2024:

i. Sh. Deependra Jharwal, Senior Environment Engineer and Regional Officer, Regional Office, RSPCB, Alwar.
ii. Sh. Vikash Sharma, Assistant Conservator of Forest, Alwar.
iii. Sh. Vinod Kumar Sharma, Tehsildar, Rajgarh, Alwar.
iv. Sh. Ashok Kumar Sharma, Regional Forest Officer, Rajgarh, Alwar etc.

Attendance sheet is enclosed as **Annexure-4**.

Observations

During field visit and on perusal of records, following observations were made:-

i. At present, there is no stone crusher with the name of **M/s Maa Santoshi Grit Udhyog** located at the site in concern, instead a stone crusher with the name **M/s Om Prakash Gupta** was found established and operational.
ii. As per the earlier inspection report dated 31/08/2021 by the Rajasthan State Pollution Control Board Official, the stone crusher with the name M/s Maa Santoshi Grit Udhyog was dismantled in April, 2021, as informed by the nearby villagers. Copy of the inspection report is enclosed as **Annexure - 5**.

Observations from Mining Engineer, Alwar report dated 15/07/2022 (Copy enclosed as **Annexure-6**) :-

i. That Khasra No. 332, 331 and 450 comes under, and is a part of, the area of mining lease having M. L. No. 301/90, which is allotted to Sh. Om Prakash Gupta having validity up to 31/03/2041.
ii. That Khasra Nos. 331 and 450 were part of the Forest Land, under the jurisdiction of Forest Department, but the land-use of the same were diverted vide letters dated 27/02/2004 and 02/06/2004 from Regional Office, MoEF, Lucknow (copy of both the letters are enclosed collectively as **Annexure - 7**). There is also 01 lease, having M. L. No. 613/90, which has been allotted in the name of Sh. Om Prakash Gupta, which is adjacent to the M. L. No. 301/90 and having validity up to 31/03/2025.
iii. As per the report, the site in concern was examined (on dated 13/09/2022) and it was noted that the mining activities were closed in the M. L. No. 613/90. In M. L. No. 301/90, the mining activities were operational and stone crusher is established in the allotted M. L. No.

301/90. That no abadi, school etc. is within the 45 meters radius of the crusher and the crusher is located in accordance with the rule 21(2) of Rajasthan Minor Mineral Concession Rules, 2017.

Observations from Deputy Conservator of Forest, Alwar letter dated 30/09/2022 (copy enclosed as **Annexure - 8**) :-

i. The letter states that, as per the report dated 23/09/2022 of Regional Forest Officer, Rajgarh (Copy enclosed as **Annexure - 9**), whole part of khasra no. 331 and some part of khasra no. 450 comes in the area of both the mining leases having M. L. No. 301/1990 and 613/1990, which were diverted from Forest land to Mining lease.
ii. Khasra No. 332 is not recorded under the jurisdiction of Forest Department.

Observations from Tehsildar, Rajgarh letter dated 03/01/2023, which reiterates/compiles the contents of joint visit report dated 30/12/2022, are as follows (copy of Tehsildar, Rajgarh letter dated 03/01/2023 is enclosed as **Annexure - 10** and joint visit report dated 30/12/2022 is enclosed as **Annexure - 11**) :-

i. As per the revenue records, khasra No. 332 (0.72 Hectares) is recorded in the name of M/s Maa Santoshi Grit Udhyog and duly converted for industrial purpose and khasra No. 331 (0.45 Hectares) and 450 (19 Hectares) is recorded under the jurisdiction of Forest Department.
ii. As per the Mining Department official, the location of pillars were found, during measurement, correctly established in the mining leases.
iii. As per the forest department official, the mining activities and stone crusher were operational in the approved/allotted mining lease having M. L. No. 301/1990. No encroachment was found outside the approved allotted land.

Observations from Tehsildar, Rajgarh report dated 16/05/2024 :-

i. As per the revenue records, khasra No. 332 (0.72 Hectares) is recorded in the name of M/s Maa Santoshi Grit Udhyog and duly converted for industrial prupose.
ii. Khasra No. 331 (0.45 Hectares) and 450 (19 Hectares) is recorded under the jurisdiction of Forest Department.
iii. As per the report, some part of the machineries of the stone crusher, office and stock of product is in the Khasra No. 332, whose distance from the nearest residential khasra i.e. Khasra No. 183 of Village - Bahali is 570 meters.

iv. Main crushing machineries of the stone crusher is established in the Khasra No. 331 and mining activities are being carried out in Khasra No. 450.

Status of pollution Control measures adopted by the stone crusher **M/s Om Prakash Gupta** :-

i. During site visit, stone crusher was found operational.
ii. Unit is having 01 Primary Crusher (Jaw Crusher of size 44" x 32"), 01 Secondary Crusher (Cone Crusher of capacity 200 TPH), 01 Vibratory screen and conveyors. 03 transfer points were provided.
iii. No D.G. set was found at the site.
iv. Unit does not have any bore-well and the raw water demand is being fulfilled by outside tanker supply. Unit has provided storage tanks for the same.
v. No separate demarcation, either by boundary wall or wire fencing has been done by the unit.
vi. All the machineries have been covered by the tin shed and conveyors were found covered from green net and also water sprinkling arrangements were provided at the suitable points e.g. inlet and outlet of primary crusher, secondary crusher, vibratory screen and conveyors (except dust conveyor).
vii. No mechanical chute has been provided at the dust conveyor, however, arrangements have been made by the unit for reducing the dropping height of the material, with the help of drums, from the conveyors carrying material of size less than 05 mm and also wind breaking wall, from the tin shed, have been provided between the conveyors to act as wind barriers (wind direction is predominantly from North-west to South-East) in order to control fugitive emissions.
viii. Unit has grown about 168 fully grown plants and medium grown plants around the periphery of the premises including the office area, entrance area etc., which is adequate in accordance with the plantation norms of 33% of the total plot area.
ix. Unit has also provided/constructed a rain water harvesting structure, for the run-off, likely in monsoon season.
x. Unit has obtained Consent to Operate from the State Board for Stone crushing unit and for mining lease having M. L. No. 301/1990, vide State Boards letters dated 09/07/2021 and 11/02/2020 respectively, both having validity up to 31/05/2031 and 31/12/2024 respectively (Copy of consent to Operate dated 09/07/2021 and 11/02/2020 is collectively enclosed as **Annexure-12**).

xi. Photographs, with GPS co-ordinates, taken during site visit are enclosed as **Annexure-13.**

Other relevant observations

i. During joint committee visit, the fugitive emissions monitoring at the crusher was carried out by the RSPCB Officials and also ambient noise monitoring at the crusher, at the nearest house and at the Mahatma Gandhi Govt. School (in Bahali Village) was carried out.

ii. Besides above, the fugitive emissions monitoring at the crusher has been carried out earlier on dated 11/01/2024, 16/01/2023, 05/04/2022 and 20/10/2021, ambient noise monitoring at crusher and at nearest house on dated 01/02/2024. Comparative statement of the above is as follows:-

Table A

	Date of fugitive emission monitoring				
Location	16/05/2024	11/01/2024	16/01/2023	05/04/2022	20/10/2021
Between 03 to 10 meters from stone crushing process **(Prescribed limit - 600 µg/m^3)**	564 µg/m^3	488 µg/m^3	558 µg/m^3	551 µg/m^3	559 µg/m^3

Table B

	Date and location of ambient noise quality monitoring				
Location	At the crusher site		At the nearest house (of Sh. Mahesh Kumar)		At the Mahatma Gandhi Govt. School (in Bahali Village)
	16/05/2024	01/02/2024	16/05/2024	01/02/2024	16/05/2024
Noise level in Day Time **Prescribed limit -** Industrial - 75 (L_{eq} dB(A)) Residential -55 (L_{eq} dB(A))	66.6(L_{eq} dB(A))	64.9(L_{eq} dB(A))	**63.1**(L_{eq} dB(A))	**58.2**(L_{eq} dB(A))	51.9(L_{eq} dB(A))

iii. In view of the above tables, it can be noted that the unit is complying with the fugitive emission standards as well as the ambient noise levels (for industrial categorization) and also at the Mahatma Gandhi Government School located in main Bahali Village. However, to the nearest house of Sh. Mahesh Kumar, which is located adjacent to the unit, the ambient noise levels have been found exceeding on both the occasions i.e. on date 16/05/2024 and 01/02/2024**.** Copies of fugitive emission monitoring reports and ambient noise monitoring reports are enclosed as **Annexure - 14.**

iv. To enquire further, the joint committee took a round of the nearest residential/agricultural establishments as well as of the main Bahali Village, which is starting from at around 570 meters (as per Tehsildar, Rajgarh report dated 16/05/2024), and gathered information from various villagers regarding problem/nuisance, if any, being created by the stone crusher in concern. Details are as follows :-

a) Sh. Sahil - Regular dust emission and noise problem, dust emission in nearby agricultural fields.
b) Smt. Chhoti Devi - Vibrations while blasting is done, dust problem is rarely happening and it is dependent on the wind direction.
c) Sh. Manohar - Dust emission due to wind direction, vibrations from blasting operation.
d) Sh. Naresh - Vibrations from blasting operation.
e) Sh. Rohitash - Vibrations from blasting operation.
f) Sh. Nitin Saini - Vibrations from blasting operation.
g) Sh. Ramesh Chand Saini - Dust emission, daily water sprinkling is not being done.
h) Sh. Sitaram Saini - No dust emission, unit gives prior information for the blasting operation, no vibration problem.
i) Sh. Sher Singh - No dust emission, no vibration problem.
j) Sh. Yogesh - No dust emission, no vibration problem.
k) Smt. Kavita - No dust emission, no vibration problem.

Enclosures:-

1. Copy of letter dated 23/04/2024 for Tehsildar, Rajgarh nomination (Annexure - 1).
2. Copy of letter dated 15/04/2024 by Deputy Conservator of Forest, Alwar (Annexure - 2).
3. Copy of RSPCB letters dated 05/04/2024 and 08/04/2024 (Annexure – 3).
4. Attendance sheet during site visit (Annexure – 4).
5. Copy of inspection report dated 31/08/2021, by RSPCB official (Annexure – 5).
6. Mining Engineer, Alwar report dated 15/07/2022 (Annexure – 6).
7. Letters dated 27/02/2004 and 02/06/2004 regarding diversion of land (Annexure – 7).
8. DCF, Alwar letter dated 30/09/2022 (Annexure – 8).
9. Regional Forest Officer, Rajgarh letter dated 23/09/2022 (Annexure – 9).
10. Tehsildar, Rajgarh letter dated 03/01/2023 (Annexure – 10).
11. Joint visit report dated 30/12/2022 (Annexure -11).

12. Copy of Consent to Operate dated 09/07/2021 and 11/02/2020 (Annexure – 12).
13. Photographs, with GPS co-ordinates, taken during site visit dated 16/05/2024 (Annexure – 13), and
14. Copies of fugitive emission monitoring reports dated 20/10/2021, 05/04/2022, 16/01/2023, 11/01/2024 and 16/05/2024 and ambient noise monitoring reports dated 01/02/2024 and 16/05/2024 (Annexure – 14).

(Deependra Jharwal),
SEE and Regional Officer
RSPCB, Alwar

(Vikash Sharma)
ACF, Alwar

(Vinod Kumar Sharma)
Tehsildar, Rajgarh,
Alwar

(Ashok Kumar Sharma)
RFO, Rajgarh,
Alwar

कार्यालय जिला कलक्टर अलवर
(REVENUE DEPARTMENT)

यूनिक कोड नं0 W 52-611-1725-407-43-72/2024

क्रमांक: प- hc-2024/

दिनांक: 16-04-2024

आदेश

विषय-
i. वाद//याचिका/अपील सं0: **ORIGIONAL APPLICATION/APPLICATION/72/2024**
ii. याची/वादी/अपीलार्थी : **Dulli Chand Meena**
iii. प्रत्यर्थी/प्रतिवादी: **STATE OF RAJASTHAN & ORS.**
iv. न्यायालय का नाम: **NATIONAL GREEN TRIBUNAL (NGT), Bhopal**

दीवानी प्रक्रिया संहिता, 1908 -(केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम: **TDR RAJGARH (ALWAR)**
पदनाम: **TEHSILDAR**
पता: **RAJGARH (ALWAR)**
Mobile No / Email : **8955156918 / tehrajgrah.alw@gmail.com**

प्रभारी अधिकारी//समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्त्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम// विनियम/परिपत्र /दिशा-निर्देश / अधिसूचना /आदेश /सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी//समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी//समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय//उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/ समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावें, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैनल लॉयर/स्टैंडिग कॉउन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी//समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/अनुमोदन विधिक्षा हेतु प्रशासनिक अनुभाग को प्रस्तुत करायेंगे।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण [illegible] अद्यतनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित [illegible] सुनवाई की तारीख/तारीखों एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को [illegible]

RajKaj Ref 6660940

Signature valid
Digitally signed by Beena Mahawar
Designation : Additional Collector
And Additional District Magistrate
Date: 2024.04.23 10:22:58 IST
Reason: Approved

11. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय//अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी//समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी//समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में आगामी तारीख का व्यक्तिशः इन्द्राज करवायेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश, निर्देश, निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।
14. प्रभारी अधिकारी//समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरूद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी//समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Center को समय समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी//समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी// समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी//समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

कृते जिला कलक्टर
अलवर

क्रमांक: प- hc-2024/ 1983-92 दिनांक: ~~16-04-2024~~ 25-04-2024

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1 विशिष्ठ शासन सचिव विधि एवं विधिक कार्य विभाग शासन सचिवालय राजस्थान जयपुर।
2 शासन उप सचिव राजस्व ग्रुप 7 विभाग शासन सचिवालय राजस्थान जयपुर।
3 स्थाई/राजकीय अभिभाषक माननीय नेशनल ग्रीन ट्रिब्यूनल भोपाल।
4 निदेशक खान एवं भू विज्ञान विभाग उदयपुर।
5 प्रभारी अधिकारी राजस्व (पीएलपीसी प्रकोष्ठ) कलैक्ट्रेट अलवर।
6 उप वन संरक्षक अलवर।
7 उपखण्ड अधिकारी राजगढ जिला अलवर को प्रेषित कर लेख है, कि प्रकरण मे राज्य पक्ष (पक्षकार संख्या 03 जिला कलक्टर महोदय अलवर एवं पक्षकार संख्या 05 उपखण्ड अधिकारी राजगढ जिला अलवर) की ओर से शीघ्र जवाब प्रस्तुत कर प्रभावी प्रतिरक्षण की समस्त कार्यवाही करने हेतु तहसीलदार राजगढ जिला अलवर (प्रभारी अधिकारी केस) को निर्देशित करें।
8 तहसीलदार राजगढ जिला अलवर (प्रभारी अधिकारी केस) को प्रेषित कर लेख है, कि प्रकरण से सम्बन्धित तथ्यात्मक रिपोर्ट व आवश्यक रिकार्ड सहित अविलम्ब स्थाई/राजकीय अभिभाषक माननीय नेशनल ग्रीन ट्रिब्यूनल भोपाल से व्यक्तिशः सम्पर्क कर प्रकरण मे राज्य पक्ष (पक्षकार संख्या 03 जिला कलक्टर महोदय अलवर एवं पक्षकार संख्या 05 उपखण्ड अधिकारी राजगढ जिला अलवर) की ओर से जवाब प्रस्तुत कर प्रभावी प्रतिरक्षण की समस्त कार्यवाही किया जाना सुनिश्चित करें। प्रकरण को लाईटस वेबसाईट पर निरन्तर रूप से अपडेट करते रहें। प्रस्तुत जवाब की प्रति इस कार्यालय को अविलम्ब भिजवाया जाना सुनिश्चित करे।
9 खनि अभियन्ता अलवर।
10 क्षेत्रीय प्रबन्धक राजस्थान प्रदूषण नियंत्रण मण्डल अलवर।

RajKaj Ref
6666940

Signature valid
कृते जिला कलक्टर
Digitally signed by Beena Mahawar
Designation: Additional Collector
And Additional District Magistrate
Date: 2024.04.23 10:22:58 IST
Reason: Approved

राजस्थान सरकार
वन विभाग

कार्यालय उप वन संरक्षक, अलवर

ज्योतिरावफुले सर्किल के पास, नयाबास, अलवर (राज0) – 301001

आज़ादी का अमृत महोत्सव

क्रमांकः–एफ 10( )2024/विधि/उवस/ दिनांक :

निमित्तः–

Rajasthan State Pollution
Control Board ,Alwar

SUBJECT:– Compliance of order in Original Application No.72/2024(CZ)
Dulli Chand Meena Vs State of Rajasthan & Ors.

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र निवेदन है कि माननीय राष्ट्रीय हरितप्राधिकरण Original Application No.72/2024(CZ) दुली चन्द मीना बनाम राज0 सरकार एवं अन्य में दिये आदेश दिनांक 21.03.2024 की पालना में संयुक्त कमेटी में उप वन संरक्षक अलवर के प्रतिनिधि के रूप में क्षेत्रीय वन अधिकारी राजगढ (9636340938) नामित किया जाता है।

अतः उक्त प्रकरण में आवश्यक कार्यवाही हेतु क्षेत्रीय वन अधिकारी राजगढ से सम्पर्क करने का कष्ट करें।

भवदीय

(राजेन्द्र कुमार हुड्डा)
उप वन सरंक्षक,
अलवर

क्रमांकः–एफ 10( )2024/विधि/उवस/5258-60 दिनांक : 15/4/24

प्रतिलिपिः– निम्नलिखित सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित हैः–

1 श्रीमान जिला कैलक्टर, अलवर।
2 Rajasthan State Pollution Control Board ,Jaipur।
3 क्षेत्रीय वन अधिकारी राजगढ ।

उप वन संरक्षक,
अलवर

24/5/2024
Legal
1526
02/05/2024

RajKaj Ref
6626196

Signature valid
Digitally signed by Rajendra Kumar Hudda
Designation : Deputy Conservator Of Forest
Date: 2024.04.15 12:08:28 IST
Reason: Approved

05/05
6/5/2024
Mail: No, Hudda

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (578) RPCB/Legal/NGT/2024/ 33-35 Date: 08/04/2024

Regional officer,
Rajasthan State Pollution Control Board,
Alwar.

Sub: - Hon'ble National Green Tribunal, Bhopal order dated 21.03.2024 in Original Application No. 72/2024, Dulli Chand Meena V/s State of Rajasthan & Ors.

Sir,

With reference to above subject, it is to inform that the Hon'ble NGT has passed an order dated 21.03.2024 and directed inter-alia as follow:-

> ***5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:***
>
> ***(i) One Representative from the Collector, District Alwar (Rajasthan.)***
>
> ***ii) One Representative from the Dy. Conservator of Forest, Forest Department, Alwar (Rajasthan)***
>
> ***(iii) One Representative from the Rajasthan State Pollution Control Board, (Rajasthan)***
>
> ***6. The Committee is directed to submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.***

You are hereby nominated as member of the committee as well as Nodal officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order dated 21.03.2024. The Hon'ble NGT order dated 21.03.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector , Alwar, Rajasthan
2. Dy. Conservator of Forest, Forest Department, Alwar, Rajastahn.

Member Secretary

RajKaj Ref
6538335

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.04.08 18:08:14 IST
Reason: Approved

Regional Office
RAJASTHAN STATE POLLUTION CONTROL BOARD
D-Block, Ambedkar Nagar, Alwar-301001
E mail- ro.alwar@gmail.com Website www.environment.rajasthan.gov.in

Registered/E-mail

F.No. RPCB/RO/Alwar/G-385/ 41-43 Date: 05.04.2024

NGT Matter
Most Urgent

District Collector,
Alwar, Rajasthan.

Subject: Regarding Hon'ble NGT, Central Zone Bench, Bhopal order dated 21/03/2024 in the matter of **Dulli Chand Meena V/s State of Rajasthan & Ors. Original Application No. 72/2024 (CZ).**
Reference: Hon'ble NGT order dated 21/03/2024 in the matter of O.A. No. 72/2024 (CZ) (copy enclosed).

Sir,

This is in reference to Hon'ble NGT, Central Zone Bench, Bhopal order dated 21/03/2024 in the matter of **Dulli Chand Meena V/s State of Rajasthan & Ors. Original Application No. 72/2024 (CZ).** The Hon'ble NGT vide aforementioned order has constituted a joint Committee of following with the direction to submit the factual and action taken report within six weeks to Hon'ble NGT:-

1. One representative from the Collector, Alwar, Rajasthan,
2. One representative from DCF, Alwar, Rajasthan and
3. One representative from Rajasthan Pollution Control Board.

Therefore, in view of above, it is requested to appoint a representative from your good office and to decide appropriate date and time for site visit at the earliest in order to submit the joint committee report to Hon'ble NGT in time-bound manner.

Sh. Ravi Tiwari, AEE, RSPCB, Alwar (Mob. No. 9718537173) is hereby deputed as representative from RSPCB with the direction to co-ordinate with the representative(s) for compliance of Hon'ble NGT order dated 21/03/2024.

Next date of hearing is **10th July 2024**.

Yours faithfully,

Encl: As above.

(Deependra Jharwal)
SEE and Regional Officer
o/c

Copy to:

1. Member Secretary, RSPCB, Jaipur, Rajasthan for information and with the request to direct the concerned at Head Office to appoint a counsel for the representation of State Board in this matter at the earliest.
2. Deputy Conservator of Forest, Alwar, Rajasthan with the request to depute representative from your office in compliance of the aforementioned Hon'ble NGT order.

SEE and Regional Officer
o/c

16/05/2024

Attendance sheet for joint visit regarding Dulli Chand Meena V/s State of Rajasthan & Ors. Original Application No. 72/2024 (CZ).

S. No.	Name of official	Designation and department	Contact No.	Signature
1.		क्षेत्रीय अधिकारी	9636340138	
2.	Utkarsh Sharma	ACF; IAIW	9929504617	
3.	दीपेन्द्र अग्रवाल	R.O. RSPCB Alwar	9461773878	दीपेन्द्र
4.	रवि तिवाड़ी	AEE, RSPCB, A/W	9718537173	16/05/24
5.	आशीनी बनीवाल	JSO, RSPCB, Alwar	9694909139	16/05/24
6.	हरीश कुमार शर्मा	पटवारी राजस्व	9636482809	
7.	श्रीलाल मीना	ILR राजस्व	9460601073	
8.	श्रीमती दीपू चौहान	ILR	9461040112	
9.	संदीप कुमार शर्मा	Sr. पटवारी	8005970891	
10.	अंकित कुमार [illegible]	[illegible]	[illegible]	
11.	विनोद कुमार [illegible]	TDR [illegible]	9413359965	
12.	[illegible]	पटवारी	8949079906	
13.				
14.				
15.				
16.				
17.				
18.				
19.				
20.				
21.				
22.				
23.				

REGIONAL OFFICE

RAJASTHAN STATE POLLUTION CONTROL BOARD

D-Block, Ambedkar Nagar, Alwar (Raj.)-301001

No. RPCB/RO/ALW/R-307/ 1061 Date : 03/9/2021

District Collector,
Alwar

Subj:- Inspection of M/s Maa Santoshi Grit Udyog, Khasra No. 301/90, N/v-Bahali, Tehsil-Rajgarh, Distt- Alwar regarding.

Ref: Your letter No. Revenue/2021/3938-43 dated 19/08/2021.

Sir,

With reference to above subject, the above Stone crusher unit was inspection on dated 31.08.2021. A copy of inspection report is enclosed herewith for further necessary action.

Yours Faithfully

(Sharad Saksena)

Regional Officer

Inspection cum Verification Report

{M/s Maa Santoshi Grit Udyog, Khasra No. 301/90, N/v-Bahali, Tehsil-Rajgarh, Distt- Alwar}

The aforesaid stone crusher unit installed at Khasra No. 301/90, N/v-Bahali, Tehsil-Rajgarh, Distt- Alwar was verify by undersigned board official on dt. 31/08/2021. During inspection it is found that no any stone crusher unit has found at the site. It is informed by nearby peoples that the above stone crusher unit has been removed from the site before 4 months ago.

C/s

(Sharad Saksena)

Regional Officer

(Dr. R.S. Meena)

SSO, RSPCB Alwar

राजस्थान सरकार

कार्यालय खनि अभियन्ता,खान एवं भू विज्ञान विभाग अलवर (राज.)

हसनखाँ मेवात नगर, अलवर दूरभाष नं० फोन नं. 0144-2731800/ईमेल - me.alwar@rajasthan.gov.in

क्रमांकः खअ/अल/अखप-301/90, 613/90/केशर/2022/ 485 दिनांक : 15.07.2022

श्रीमान् कलक्टर महोदय,
अलवर

विषयः-प्रार्थना पत्र प्रार्थी श्री दुलीचंद मीणा पुत्र श्री गिर्राज प्रसाद मीणा निवासी ग्राम बहाली तहसील राजगढ जिला अलवर बाबत माननीय राजस्थान उच्च न्यायालय डी.बी.सिविल (पी. आई.एल) रिट संख्या 6931/2022 के आदेशों की पालना में।

संदर्भः-श्रीमान् का पत्र क्रमांकः12-3(147)PLPC/राजस्व/2022/4184 दिनांक 01.07.2022

महोदय,

उपरोक्त विषयान्तर्गत एवं प्रासंगिक पत्रांक के कम में निवेदन है कि माननीय राजस्थान उच्च न्यायालय डी.बी.सिविल (पी.आई.एल) रिट संख्या 6931/2022 श्री दुलीचंद मीणा बनाम राजस्थान सरकार व अन्य में पारित आदेश दिनांक 11.5.2022 की पालना में वाके ग्राम बहाली तहसील राजगढ जिला अलवर आराजी खसरा संख्या 332, 331, 450 पर अवैध केशर एवं अन्य गतिविधियों को बन्द करवाने बाबत उक्त प्रकरण के संबंध में वर्तमान मौका रिपोर्ट मय स्पष्ट टिप्पणी 7 दिवस में भिजवाने हेतु श्रीमान् द्वारा निर्देश दिये गये हैः-

प्रकरण में आराजी खसरा संख्या- 332, 331, व 450 पर अवैध केशर व अन्य गतिविधियों का संचालन करने के संबंध में अप्रार्थी श्री ओम प्रकाश गुप्ता को सूचित कर सुनवाई हेतु अपना पक्ष रखने हेतु कार्यालय पत्रांक दिनांक 6.7.2022 से लिखा गया। जो उनके द्वारा उसी दिन अपना प्रतिवेदन कार्यालय में प्रस्तुत कर अंकित किया गया है कि खसरा संख्या- 332, 331, 450 प्रार्थी के पक्ष में स्वीकृत माईनिंग लीज संख्या 301/90 का ही भाग है। माईनिंग लीज संख्या 301/90 में पडने वाले खसरा संख्या- 331 व 450 वन विभाग की भूमि है। जिसका डायवर्जन कराया जाकर माईनिंग लीज संख्या 301/90 की अवधि दिनांक 31.03.2041 तक व लीज संख्या 613/90 की अवधि दिनांक 31.3.2025 तक स्वीकृति वन विभाग द्वारा प्रदान की जा चुकी है।

श्री ओम प्रकाश गुप्ता के पक्ष में स्वीकृत दो खनन पटटा कमशः एम.एल. संख्या 301/90 एवं एम. एल 613/90 की कार्यालय रिकॉर्ड अनुसार वर्तमान वस्तुस्थिति रिपोर्ट निम्नानुसार प्रेषित हैः-

यह कि खनन पटटा संख्या 301/90 खनिज लाईम स्टोन क्षेत्र 150X150 मी0 (2.25 हैक्ट0) निकट ग्राम बहाली तहसील राजगढ जिला अलवर का इस कार्यालय के आदेश क्रमांकः खअ/अल/अखप-301/90/59 दिनांक 11.2.91 से स्थिर भाटक रू. 13500/- सालाना संविदा पंजीयन की तिथि से 10 वर्ष हेतु पाँच वर्ष पश्चात स्थिर भाटक पुनः संशोधित होने की शर्त पर श्री ओम प्रकाश गुप्ता पुत्र श्री गुलजारी लाल निवासी गुलाब कुन्ज, अलवर के पक्ष में स्वीकृत हुआ। खनन पटटे का संविदा निष्पादन

लगातार पेज - 2

दिनांक 30.3.91 को एवं पंजीयन दिनांक 01.04.1991 को हुआ। खनन पटटा प्रथम नवीनीकरण 87/07 लम्बित के सम्बन्ध में राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 9 (2) के तहत खनन पटटा अवधि 50 वर्ष स्वत: वृद्धि हो जाने से कार्यालय पत्रांक दिनांक 6.10.2017 एवं समसंख्यक पत्रांक 11.12.2017 से खनन पटटा मूल अवधि दिनांक 01.04.1991 से 50 वर्ष अर्थात दिनांक 31.3.2041 तक सशर्त बढाई गई। अवधि वृद्धि पूरक संविदा निष्पादन दिनांक 12.12.2017 को हुआ।

माननीय सर्वोच्च न्यायालय के आदेश दिनांक 12.12.96 प्रभावी होने तथा घृत खनन पटटा क्षेत्र वन भूमि में होने के कारण खनन कार्य प्रतिबन्धित हुआ। खनन पटटा क्षेत्र का डायवर्जन की स्वीकृति भारत सरकार के पर्यावरण एवं वन मंत्रालय (क्षेत्रीय कार्यालय) (मध्य क्षेत्र लखनऊ) के पत्र 8बी/राज/05/148/1997/एफसी/1174 दिनांक 27.02.2004 एवं पत्र संख्या – 706 दिनांक 02.06.2004 से जारी की गई। अतिरिक्त प्रधान मुख्य वन संरक्षक, प्रोटेक्शन एवं नोडल अधिकारी, एफसीए, जयपुर का पत्रांक एफ 16 ( ) 98/एफसीए/प्रमुवसं/3324 दिनांक 10.8.2018 एवं उपवन संरक्षक अलवर के पत्रांक एफ ( ) एफसीए/उवसं/2018–19/5656–61 दिनांक 10.8.2018 से वन भूमि के प्रत्यावर्तन की अवधि में दिनांक 01.04.1991 से 31.3.2041 तक खनन पटटो की अवधि के समस्पर्शी सशर्त वृद्धि की गई। खनन पटटे में पर्यावरण पूर्वानुमति आदेश कमांक: F1(4)/SEIAA/SEAC-Raj/ sect/ project/ cat.I(a)B2(15705)/2019-20 दिनांक 10.01.2020 से जारी की गई है। राजस्थान प्रदूषण नियन्त्रण मण्डल अलवर कार्यालय से कन्सेंट टू ऑपरेट संख्या– 2019–2020/अलवर/2022 दिनांक 11.2.2020 से अवधि 29.1.2020 से 31.12.2024 तक की मात्रा लाईम स्टोन 88821 टी.पी.ए एंव मिनरल वेस्ट 59214 टी.पी.ए जारी की गई है। खनन पटटे का माईनिंग प्लान दिनांक 2.11.18 से अनुमोदित है। खनन पटटे में खनन कार्य के लिए प्रथम श्रेणी खान प्रबन्धक की नियुक्ति खान सुरक्षा निदेशक गाजियाबाद क्षेत्र गाजियाबाद के पत्र कमांक 1628 दिनांक 24.2.2021 द्वारा की गई है। कार्यालय पत्रांक 51 दिनांक 14.02.2020 के द्वारा खनन पटटा राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 खनन पटटा की संविदा की शर्तो, केन्द्र /राज्य सरकार द्वारा समय समय पर होने वाले संशोधनो के तहत सभी नियमों की पालना करते हुए विधि अनुरूप खनन कार्य प्रारम्भ करने के संबंध में जारी किया गया। राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 23 के प्रावधानों के तहत उक्त खनन पटटे का स्थिर भाटक दिनांक 01.09.2017 से रूपये 135000/– वार्षिक देय है।

दूसरा अन्य खनन पटटा एम.एल. संख्या 613/90 श्री ओम प्रकाश गुप्ता के पक्ष में घृत है, किन्तु खनन पटटे की पर्यावरण पूर्वानुमति (ई.सी) प्राप्त कर प्रस्तुत नही करने के कारण वर्तमान में खनन कार्य बन्द है।

राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(2) के तहत संविदा की शर्त संख्या– 2(3) में यह प्रावधान अंकित है कि:–" To bring and use machinery and equipment-Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery,plant,dressing floors, coke ovens, brick kilns, workshops, store houses, bungalows, godowns, sheds and other

लगातार पेज--3

building and other works and conveniences on the like nature on or under the said lands.

प्रकरण के सम्बन्ध में क्षेत्र की वर्तमान मौके की जांच कराई गई। खनि कार्य देशक की मौका रिपोर्ट दिनांक 13.7.2022 के अनुसार मौके पर खनन पटटा संख्या 613/90 में खनन कार्य बन्द है। खनन पटटा संख्या 301/90 में खनन कार्य चालू पाया गया है। स्टोन केशर युनिट खनन पटटा संख्या 301/90 के स्वीकृत क्षेत्र के अन्दर लगी हुई है। खनन पटटे में खनन कार्य स्वीकृत खनन पटटा क्षेत्र में ही किया जाना पाया गया है। खनन पटटे के सीमा स्तम्भ व बोर्ड लगा हुआ पाया गया है। केशर का संचालन नियमानुसार किये जाने पर जन जीवन प्रभावित नही होगा व उक्त के संचालन क्षेत्र की 45 मीटर की परिधि में कोई आबादी, स्कूल, आदि नही आते है अंकित किया है। उपरोक्तानुसार वर्तमान में खनन पटटा राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियमो के तहत श्री ओम प्रकाश 'गुप्ता के पक्ष में स्वीकृत होकर प्रभावशील है एवं केशर युनिट राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 के नियम 21(2) के तहत संविदा की शर्त संख्या– 2(3) के प्रावधानुसार स्वीकृत खनन पटटा क्षेत्र में ही स्थापित किया हुआ है। श्रीमान् को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय,

(राजेन्द्र सिंह)
खनि अभियन्ता,अलवर

भारत सरकार,
पर्यावरण एवं वन मन्त्रालय,
क्षेत्रीय कार्यालय (मध्य क्षेत्र)
******

पंचम तल, केन्द्रीय भवन,
सैक्टर एच, अलीगंज,
लखनऊ-२२६०२४
दूरभाष-२७६३५५९, २७६३५४८,
फैक्स-२७६३१४९

पत्र सं० ८ बी/राज/०५/१४८/१९९७/एफ.सी. /1174

दिनॉक : २७ फरवरी २००४

सेवा में

सचिव (वन),
राजस्थान शासन,
जयपुर ।

विषय :- डाईवर्सन आफ ९.०८ हे० वन [illegible]रेस्ट लैण्ड फोर माईनिंग आफ लाईम स्टोन इन फेवर ऑफ श्री ओम प्रकाश गुप्ता, फोरेस्ट ब्लॉक बिहाली तहसील [illegible] जिला अलवर ।

सन्दर्भ :- राजस्थान सरकार का पत्रांक एफ.१(४०७)फारेस्ट/९७ दिनॉक १६.१०.१९९७ ।

******

महोदय,

कृपया उपरोक्त सन्दर्भित पत्र का अवलोकन करें, जिसके द्वारा विषयांकित प्रस्ताव में केन्द्र सरकार की वन (संरक्षण) अधिनियम, १९८० की धारा २ के तहत स्वीकृति मॉगी गयी थी । इस कार्यालय के पत्र दिनॉक १४.०३.२००० द्वारा इस प्रस्ताव को सैद्धान्तिक स्वीकृति दी गयी थी । राज्य सरकार ने अपने पत्र दिनॉक २७.०१.२००४ द्वारा सैद्धान्तिक स्वीकृति आदेश में निहित शर्तों की अनुपालन आख्या प्रेषित की है ।

अतः राज्य सरकार के प्रस्ताव पर ध्यानपूर्वक विचार करने के उपरान्त मुझे यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार जनपद अलवर की तहसील राजगढ़ में ९.०८० हे० वन भूमि का चूना पत्थर के खनन हेतु श्री ओम प्रकाश गुप्ता, वन खण्ड बिहाली को हस्तांतरण की (ex-post-facto) स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

१. वन भूमि की वैधानिक स्थिति में कोई परिवर्तन नहीं होगा ।
२. लीज़ धारक के व्यय पर वन विभाग द्वारा ९.०८ हे० गैर वन भूमि में क्षतिपूरक वृक्षारोपण एवं रख-रखाव किया जाएगा एवं संरक्षित वन घोषित किया जायेगा ।
३. लीज़ धारक के व्यय पर वन विभाग द्वारा ८.२८ हे० अवनत वन क्षेत्र में दण्डात्मक क्षतिपूरक वृक्षारोपण एवं रख-रखाव किया जाएगा ।
४. लीज़धारक के व्यय पर खनन लीज़ क्षेत्र का सीमांकन आर.सी.सी. खंभों द्वारा किया जाएगा जिसपर क्रम संख्या, बियरिंग तथा निकटतम खंभों से दूरी अंकित की जाएगी ।
५. सुरक्षा ज़ोन की देख-रेख व संरक्षा की जाएगी तथा सुरक्षा ज़ोन क्षेत्र के डेढ़ गुने अवनत वन क्षेत्र में लीज़ धारक के व्यय पर वन विभाग द्वारा अन्यत्र वृक्षारोपण किया जाएगा ।
६. वन क्षेत्र में खनन कार्य स्वीकृत खनन योजना के अनुसार ही किया जाएगा तथा लीजधारक द्वारा उसके ही व्यय पर खनित क्षेत्र का उद्धारण खनन की प्रक्रिया के साथ-साथ किया जाएगा ।
७. प्रत्यावर्तित वन भूमि का उपयोग किसी भी अन्य प्रयोजन के लिए नहीं किया जाएगा ।
८. यदि लागू हो तो, पर्यावरण प्रभाव आकलन अधिसूचना, १९९४ के तहत पर्यावरण एवं वन मंत्रालय, नई दिल्ली से पर्यावरणीय स्वीकृति प्राप्त की जाएगी ।
९. यदि लागू हो तो,वायु तथा जल अधिनियमों के तहत राज्य प्रदूषण नियंत्रण बोर्ड की स्वीकृति खनन कार्यो के शुरु होने से पहले प्राप्त की जाएगी तथा प्रत्येक वर्ष उसका नवीनीकरण कराया जाएगा । नियमानुसार, राज्य प्रदूषण नियंत्रण बोर्ड / राज्य पर्यावरण विभाग के परामर्श के अनुसार लीज़धारक द्वारा सभी सुरक्षा उपायों का अनुपालन किया जाएगा ।
१०. वन भूमि के प्रत्यावर्तन की अवधि राज्य सरकार के खनन नियमों के अनुसार नवीनीकृत लीज अवधि अर्थात ३१.०३.२००१ के समस्पर्शी होगी । ३१.०३.२००१ के बाद खनन हेतु लीज़ धारक राज्य सरकार से नयी खनन लीज़ प्राप्त करेगा तथा उसके पश्चात् वन संरक्षण अधिनियम, १९८० के अन्तर्गत हस्तांतरण के लिए केन्द्र सरकार को आवेदन करेगा ।
११. लीज़ क्षेत्र के अन्दर व आस-पास के क्षेत्र की वनस्पतियों एवं जीव-जन्तुओं की सुरक्षा हेतु राज्य सरकार द्वारा समय समय पर लगाई गई अन्य शर्तों की अनुपालन की जाएगी ।

भवदीय,
सुप्रभात
(एस०एम० सहाय)
उप-वन संरक्षक (केन्द्रीय)

Scanned with CamScanner

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

१. निदेशक एफ.सी., पर्यावरण एवं वन मन्त्रालय, पर्यावरण भवन सी.जी.ओ. काम्पलेक्स, लोदी रोड, नयी दिल्ली-११०००३
२. प्रमुख वन संरक्षक, वन विभाग, बानिकी पथ, जयपुर, राजस्थान ।
३. नोडल अधिकारी एवं मुख्य वन संरक्षक (प्रशासन), वन विभाग, बानिकी पथ, जयपुर, राजस्थान ।
४. आदेश पत्रावली ।

साथिया
27/02/04
(एस०एम० सहाय)
उप-वन संरक्षक { केन्द्रीय }

O/C

Scanned with CamScanner

149

05222326696 MOEF.RO.LUCKNOW 11:24

सत्यमेव जयते

भारत सरकार,

पर्यावरण एवं वन मन्त्रालय,

क्षेत्रीय कार्यालय (मध्य क्षेत्र)

******

पंचम तल, केन्द्रीय भवन,
सैक्टर एच, अलीगंज,
लखनऊ-२२६०२४
दूरभाष-२७६३५५६
फैक्स-२३२६६६६

पत्र सं० ८ वी/राज/०५/१४८/१६६७/एफ.सी./706

दिनांक : ०२.०६.२००४

सेवा में

सचिव (वन),
राजस्थान शासन,
सिंचित राजस्व
जयपुर ।

विषय : डाईवर्जन ऑफ ६.८८० हे० ऑफ फारेस्ट लैण्ड फोर माइनिंग आफ लाईम स्टोन इन फेवर आफ श्री ओम प्रकाश गुप्ता, फारेस्ट ब्लॉक बहाली तहसील राजगढ़ जिला अलवर ।

सन्दर्भ : इस कार्यालय का स्वीकृति आदेश संख्या ८वी/राज/०५/१४८/१६६७/एफ.सी./११७४ दिनांक २७.०२.२००४ ।

******

P.145

महोदय,

कृपया उपरोक्त पत्र का सन्दर्भ ग्रहण करें जिससे विषयांकित प्रस्ताव पर स्वीकृति दी गयी थी ।

इस सम्बन्ध में मुझे आपको यह कहने का निर्देश हुआ है कि उपरोक्त आदेश की शर्त संख्या १० को निरस्त किया जाता है तथा उसके स्थान पर शर्त सं० १० निम्नांकित रूप से पढ़ी जाए ।

शर्त सं० १० " वन भूमि के प्रत्यावर्तन की अवधि ३०.११.२००८ के सापेक्षी होगी । उसके बाद का अगला नवीनीकरण वन (संरक्षण) अधिनियम, १९८० के अन्तर्गत केन्द्र सरकार की पूर्वानुमति के बिना नहीं किया जायेगा ।"

भवदीय,

सुशीलेश

(एस०एम० सहाय)
उप-वन संरक्षक (केन्द्रीय)

(FC-II) फि/ 4/9८
07 4p
m OA

प्रतिलिपि :-

१ निदेशक एफ.सी., पर्यावरण एवं वन मन्त्रालय, पर्यावरण भवन सी.जी.ओ. काम्पलेक्स, लोदी रोड, नयी दिल्ली-११०००३ ।
२ प्रधान मुख्य वन संरक्षक, जयपुर, राजस्थान ।
३ नोडल अधिकारी एवं प्रधान मुख्य वन संरक्षक (प्रशासन), राजस्थान ।
४ आदेश पत्रावली ।

सुशीलेश
०२.१०.०४

(एस०एम० सहाय)
उप-वन संरक्षक (केन्द्रीय)

0/c.

Scanned with CamScanner

राजस्थान सरकार
वन विभाग

कार्यालय उप वन संरक्षक, अलवर

ज्योतिरावफुले सर्किल के पास, नर्याबास, अलवर (राज0) – 301001

क्रमांक : एफ18(15)एफ.सी.ए./उवसं–अल./2022/6057 दिनांक : 30/09/2022

निमित्त,

जिला कलक्टर,
अलवर।

विषय :– प्रार्थना पत्र प्रार्थी श्री दुलीचंद मीणा पुत्र श्री गिर्राज प्रसाद मीणा निवासी ग्राम बहाली तहसील राजगढ जिला अलवर बाबत माननीय राजस्थान उच्च न्यायालय डी.बी.सिविल (पीआईएल) रिट संख्या 6831/2022 के आदेशों की पालना में।

सन्दर्भ :– आपका पत्र क्रमांक पं. 12–3 (147)राजस्व/पीएलपीसी/2022/6860 दिनांक 31.08.2022।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि श्री ओम प्रकाश गुप्ता के पक्ष में वन खण्ड बहाली की 9.080 है0 वन भूमि के प्रत्यावर्तन की स्वीकृति भारत सरकार के पत्रांक 8बी/राज/05/148/1997/एफसी/1174 दिनांक 27.02.2004 एवं 706 दिनांक 02.06.2004 से प्रदान की गई। खनिज अभियन्ता अलवर के अरावली प्रमाण पत्र में उल्लेखित उक्त प्रत्यावर्तित वन भूमि 2 माईनिंग लीज (लीज संख्या 301/1990 एवं 613/1990) स्थित है। उक्त प्रकरण में संदर्भित पत्र में उल्लेखित आ0 ख0 नम्बरों की मौका रिपोर्ट क्षेत्रीय वन अधिकारी, राजगढ से करवाई गई । क्षेत्रीय वन अधिकारी, राजगढ द्वारा पत्र क्रमांक 295 दिनांक 23.09.2022 अनुसार उक्त दोनों लीजों में वन विभाग के आराजी नम्बर 331 का पूर्ण भाग एवं 450 का आंशिक भाग आता है जबकि आ0 ख0 न0 332 वन भूमि नही है। मौके पर खनन कार्य एवं स्टोन क्रेशर माईनिंग लीज संख्या 301/1990 के स्वीकृत क्षेत्र में ही संचालित है।

अतः रिपोर्ट सूचनार्थ प्रेषित है।

भवदीय,

(ए.के. श्रीवास्तव)
उप वन संरक्षक
अलवर

F:\my\fca \Letter fca385

Scanned with Ca

Scanned with CamScanner

राजस्थान सरकार
वन विभाग

कार्यालय क्षेत्रीय वन अधिकारी राजगढ

न्यू रेंज कार्यालय, टहला वाई पास, राजगढ, (अलवर) 301408 ,

कमांक: 295 दिनांक: 23/09/2022

निमित

श्रीमान उप वन संरक्षक महोदय,
अलवर

विषयः— प्रार्थना पत्र प्रार्थी श्री दुलीचंद मीणा पुत्र श्री गिर्राज प्रसाद मीणा निवासी ग्राम वहाली तहसील राजगढ जिला अलवर बावत माननीय राजस्थान उच्च न्यायालय डी0वी0सिविल (पीआईएल) रिट संख्या 6831/2022 के आदेशो की पालना मे।

संदर्भ :— श्रीमान जी आपके पत्र कम्रांक 5934 दिनांक 22.09.2022 के कम मे।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि श्री ओम प्रकाश गुप्ता के पक्ष मे वन खण्ड बहाली की 9.080 है0 वन भूमि के प्रत्यावर्तन की स्वीकृति भारत सरकार के पत्रांक 8बी/राज/05/148/1997/एफसी/1174 दिनांक 27.02.2004 एवं 706 दिनांक 02.06.2004 से प्रदान की गई।

श्री ओमप्रकाश गुप्ता के पक्ष में स्वीकृत माईनिंग लीज संख्या 301/1990 एवं 613/1990 ग्राम वहाली तहसील राजगढ जिला अलवर में खनिज अभियंता अलवर के अरावली हिल्स प्रमाण पत्र में उल्लेखित खसरा नम्बरो में वन विभाग के खसरा नम्बर 331 का पूर्ण भाग एवं 450 का आंशिक भाग आता है। संदर्भित पत्र में उल्लेखित खसरा नम्बर 332 वन भूमि नही है। मौके पर खनन कार्य एवं स्टोन केशर माईनिंग लीज संख्या 301/1990 के स्वीकृत क्षेत्र में ही संचालित है।

भवदीय

(दीपक मीणा)
क्षेत्रीय वन अधिकारी
राजगढ(अलवर)

Scanned with CamScanner

Scanned with CamScanner

Scanned with CamScanner

राजस्थान सरकार

कार्यालय तहसीलदार राजगढ़ जिला अलवर(राज.)

दिनांक 03/01/2023

क्रमांक/राजस्व/PLPC/2023/03

श्रीमान अतिरिक्त जिला कलक्टर(प्रथम)
एवं उपखण्ड अधिकारी(राजस्व) महोदय,
कलक्ट्रेट अलवर

विषय–प्रार्थना पत्र प्रार्थी श्री दुलीचन्द मीणा पुत्र श्री हिरोज प्रसाद मीणा निवासी ग्राम बलाली तहसील राजगढ़ जिला अलवर बाबत माननीय राजस्थान उच्च न्यायालय डी.बी. सिविल (पीआईएल) रिट संख्या 6931/2022 के आदेशों की पालना में।

संदर्भ–आपका पत्र क्रमांक 12 उ(147) PLPC/राजस्व/2022/9219 दिनांक 09.12.2022

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि प्रार्थी श्री दुलीचन्द मीणा पुत्र श्री हिरोज प्रसाद मीणा निवासी ग्राम बलाली तहसील राजगढ़, जिला अलवर बाबत माननीय राजस्थान उच्च न्यायालय डी.बी. सिविल (पीआईएल) रिट संख्या 6931/2022 के आदेशों की पालना में ग्राम बलाली तहसील राजगढ़ के आराजी खसरा नम्बर 331, 332 व 450 पर अवैध क्रेशर एवं अन्य गतिविधियों को बन्द करवाने संबंधी प्रकरण को PLPC में दर्ज कर राजस्व विभाग द्वारा जारी दिशा निर्देशों एवं नियमों एवं माननीय उच्च न्यायालय आदेश के परिप्रेक्ष्य में मौके की संयुक्त रिपोर्ट मय नक्शा ट्रेस जिसमें अतिक्रमण होने अथवा नहीं होने का स्पष्ट उल्लेख करते हुए रिपोर्ट भरी गई है, जो निम्नानुसार है–

श्रीमानजी उक्त प्रकरण के संदर्भ में उप वन संरक्षक (वन विभाग), खनन अभियंता एवं राजस्व विभाग की टीम द्वारा संयुक्त रूप से उक्त खसरान नम्बरान का मौके पर मौका मुआयना किया गया।

राजस्व रिकॉर्ड के अनुसार ग्राम बलाली के आराजी खसरा नं0 332 रकबा 0.72 हेक्टेयर गै0मु0औद्योगिक क्षेत्र मां रान्तोषी मीट–उद्योग अलवर के नाम दर्ज रिकॉर्ड है तथा खसरा नं0 331 रकबा 0.45 हेक्टेयर किस्म चरानी उराम व खसरा नं0 450 रकबा 10.00 हेक्टेयर किस्म गै0मु0 पहाड़ महकमा जंगलात के नाम खातेदारी दर्ज रिकॉर्ड है।

संयुक्त टीम के साथ खनिज विभाग के प्रतिनिधि (खनि0 कार्यदेशक) के द्वारा खनन पट्टे के पिलरों की सत्यता की जांच करवाई गई जो कि मौके पर मापअनुसार सही पाए गए। जिसे खनिज विभाग द्वारा स्वीकार किया।

उक्त खसरा नम्बरान के संबंध में वन विभाग के अनुसार मौके पर खनन कार्य एवं स्टोन क्रेशर माईनिंग लीज संख्या 301/1990 के स्वीकृत क्षेत्र में ही संचालित है। श्रीमानजी स्वीकृत क्षेत्र से बाहर किसी भी प्रकार का अतिक्रमण नहीं पाया गया।

रिपोर्ट श्रीमान की सेवामें सादर प्रेषित है।

संलग्न–1 मौका पर्चा संयुक्त टीम।
2 नजरी नक्शा।
3 जमाबन्दी वर्ष 2072–75।

तहसीलदार
राजगढ़ (अलवर)

क्रमांक/राजस्व/PLPC/2023/04- दिनांक– 03/01/2023

प्रतिलिपि:– श्रीमान उपखण्ड अधिकारी महोदय राजगढ़ को सूचनार्थ सादर प्रेषित।

Self Attested

तहसीलदार
राजगढ़ (अलवर)

Scanned with CamScanner

मौका पर्चा दिनांक 30.12.2022

आज दिनांक 30.12.2022 को श्री मान जिला कलक्टर महोदय अलवर के आदेश क्रमांक: F.4(12)-2/(1971) PLPC/राजस्व/2022/9218 दिनांक 9-12-2022 की पालना में ग्राम बहाली के आराजी रकबा 332, 331, 450 पर अवैध खनन एवं अन्य गतिविधियों को बन्द कराने संबंधी प्रकरण में माननीय उच्च न्यायालय PIL रिट संख्या 6931/2022 के सन्दर्भ में गठित की गई विशेषाधिकार समिति में मौके की संयुक्त रिपोर्ट हेतु उपखण्ड अधिकारी (खनि विभाग) खनन अधिकारी एवं राजस्व विभाग की टीम द्वारा उक्त खसरा नम्बरान का मौके पर मौका मुआयना किया गया।

राजस्व रिकार्ड के अनुसार ग्राम बहाली के आराजी रकबा 332 रकबा 0.72 हैक्टर ऑन्ड ऑपोजिट साइड सांसरोपी ग्रीट उद्योग अलवर के नाम इजरी रिकार्ड है। खसरा रकबा 331 लालजीराम पुत्र 4.00 बीघा बिरम गौत्र पाराड महकमा जंगलात के नाम खातेपाती इजरी

संयुक्त टीम के साथ खनिज विभाग के प्रतिनिधि (खनि कार्यालय) के द्वारा खनन पट्टे के पिलरों की सत्यता की जाँच कराई गई जो कि मौके पर मापअनुसार सही पाए गए, जिसे खनिज विभाग द्वारा स्वीकार गया।

उक्त खसरा नम्बरान के सम्बन्ध में संयुक्त टीम के वन विभाग के अनुसार मौके पर खनन कार्य एवं इन्वेनकेयर माईनिंग लीज संख्या 30/1990 के स्वीकृत क्षेत्र में ही संचालित है।

प्रमाणित किया जाता है मौका पर्चा मौके पर तैयार कर पढ़कर सुनाया गया है उपस्थित टीम सदस्यों के हस्ताक्षर करवाए गए।

तहसीलदार
राजगढ़ जिला अलवर

उपखण्ड अधिकारी
राजगढ़

30/12/22
TDR, Rajgarh

Self Attested

Scanned with CamScanner

Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354
Order No : 2021-2022/Alwar/8432
Date: 09/07/2021
Unit Id : 108666

M/s M/s OM PRAKASH GUPTA (STONE CRUSHER)

At M.L. No.301/1990 (khasra No.328, 329, 331, 332, 450, 450/566) , Village-Bahali, Tehsil-Rajgarh & District - Alwar , Bahali Tehsil:Rajgarh District:Alwar

Sub: **Consent to Operate** under section 21(4) of the Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/06/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 21/(4) of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Ms OM PRAKASH GUPTA (STONE CRUSHER) plant** situated at **At ML No301/1990 khasra No328, 329, 331, 332, 450, 450/566 , Village-Bahali, Tehsil-Rajgarh District - Alwar Bahali Tehsil:Rajgarh District:Alwar** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **28/06/2021** to **31/05/2031** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
Limestone Lumps/GSB/Stone Grit & Dust/Blanketing	Product	620,000.00 TPA

3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the sources of air emmissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emmissions	Pollution Control Measures	Prescribed	
		Parameter	Standard

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354

Order No : 2021-2022/Alwar/8432 **Date: 09/07/2021**

Unit Id : 108666

DG Set (1 No.)(220KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--
DG Set (1 No.)(500KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--
DG Set (1 No.)(65KVA)	ACOUSTIC ENCLOSURE , SAFE STACK HEIGHT AS PER ER IV	--	--

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354
Order No : 2021-2022/Alwar/8432 **Date: 09/07/2021**
Unit Id : 108666

5 That the industry shall maintain the following pollution control measures & fugitive emmission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Stone Crusher Unit	1. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 2. Construction of wind breaking walls 3. Dust containment cum suppression system for the equipment 4. Growing of a green belt along the Periphery 5. JAW CRUSHER COVERED 6. Plantation 7. Regular cleaning and wetting of the ground within the premises 8. WATER SPRAYING SYSTEM	SPM	600 µg/m3 to be measured at a distance of 3 to 10 meters from the process/Source

6 That the industry shall apply for renewal of this Consent or for Consent to Operate at least four months in advance prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) (Amendment) Rules 2016 & further amendments.

7 That the industry shall not establish any plant / process or does not carry out any activity which attracts environmental clearance under provisions of the EIA notification dtd. 14/09/2006.

8 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354
Order No : 2021-2022/Alwar/8432 **Date: 09/07/2021**
Unit Id : 108666

9 **That the industry shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.**

10 **That minimum 33% of the area for the stone crusher industry should be covered by plantation and at least two rows of tall tress of suitable species should be planted within and along the boundary/fencing of the premises to develop a green belt.**

11 **That the industry shall install pollution control measures as per details given in Guidelines for Abatement of pollution in stone crusher industry issued by the Board vide letter no SCMG(Gen-3)/RPCB/307 dated 05/06/2018.**

12 **That entire water requirement for the industry shall be meet out through outsource only and industry shall not dig/install any bore well for abstraction of ground water without prior permission from Central Ground Water Authority.**

13 **That this Consent to Operate is being issued to your project having investment in Land, building, plant & machinery as Rs 316.47 Lakh. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh Consent to Establish/Operate from the Board.**

14 **That the outlet of all primary stone crushers and inlet & outlet of all secondary crushers should be installed inside a reasonably dust tight & rigid housing fitted with self-closing doors or enclosed.**

15 **That all vibratory screens shall be totally enclosed in rigid and reasonably dust tight housing. If containment of dust within the screen house structure is not satisfactory, then a dust extraction and collection system should be provided. All grizzles shall be enclosed on top and from three sides and sufficient water sprayers shall be installed at their feeding and outlet areas.**

16 **That except for those transfer points which are placed within a totally enclosed structure such as a screen house, all transfer points to and from conveyors should be enclosed. If the dust dos not remain confined within the enclosure water spraying system should be installed.**

17 **That the stone crusher shall maintain boundary wall/fencing around the crusher premises.**

18 **That openings for any enclosed structure for the passage of conveyers should be fitted with flexible seals. Wherever feasible, free falling transfer points from conveyors to stockpiles should be fitted with flexible curtains or be enclosed with chutes designed to minimize the drop height.**

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar
Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354
Order No : 2021-2022/Alwar/8432 **Date:** 09/07/2021
Unit Id : 108666

19 That water spraying arrangements shall be installed and operated at all strategic locations such as, at the feeding inlet of stone crushers, at transfer points, on surface of all surge piles and stockpiles of blasted rocks or aggregates, all open stockpiles for aggregates of size in excess of 5 mm, active haul roads inside the works etc.

20 The approach road to site of stone crusher and active haul roads inside the premises must be paved or hard surfaced.

21 That water storage facility (minimum 3000 litres) must be provided at the stone crusher site.

22 That a sign board showing the name, address and capacity of the crusher shall be maintained at the entrance of the premises.

23 That no discharge of trade effluent shall be made within or outside the premises, the domestic effluent shall be disposed of into soak pit through septic tank.

24 That raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.

25 That the raw material shall be procured from valid sources as informed to the Board (i.e. from ML No. 301/1990, owned by M/s Shri Om Prakash Gupta, N/v-Bahali, Tehsil-Rajgarh, Distt-Alwar, ML No.:- 52/08 own by M/s Triniti Grits Pvt Ltd, N/v-Nayabas, Tehsil-Ramgarh, Distt-Alwar, ML No.:- 503/03 own by M/s Shri Rakesh Nehra, N/v-Senthali, Tehsil-Ramgarh, Distt-Alwar, ML No.:- 72/03 own by M/s Kamlesh Nehra, N/v-Chinawda, Tehsil-Pahari, Distt-Alwar, ML No.:- 03/13 own by M/s Ramesh Chand Yadav, N/v-Gujarpur, Tehsil-Ramgarh, Distt-Alwar) and daily record of the raw material procured and production shall be maintained by the industry.

26 That this consent is issued to the unit on the basis of mandatory documents submitted by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.

27 That the total water consumption shall not exceed 4.0 KLD, including water for domestic usage.

28 That this Consent to Operate is for following source of air pollution :

i. Stone crushing unit/line comprising Jaw Crusher(1 No., Size-44"x32"), Cone Crusher(1 No., 200TPH) & Vibrating Screens,
Conveyors.

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354

Order No : 2021-2022/Alwar/8432

Date: 09/07/2021

Unit Id : 108666

29 That the industry shall comply with all the conditions of Environmental Clearance under the EIA Notification 2006, issued by the SEIAA, Rajasthan vide No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(15705)/2019-20, Jaipur Dated 10/01/2020.

30 That the industry shall comply with rest of the conditions as imposed vide last consent letter no. F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/880-881 dated 01/02/2021.

31 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act**.

32 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

33 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours Sincerely

Regional Officer[Alwar]

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar

Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996 Fax: 0144-2372996

Registered

File No : F(Tech)/Alwar(Rajgarh)/6266(1)/2020-2021/352-354

Order No : 2021-2022/Alwar/8432

Date: 09/07/2021

Unit Id : 108666

(A): **Copy To:-**

1 Mining Engineer, Department of Mines & Geology, Government of Rajasthan, Alwar.

2 Master File.

Regional Officer[Alwar]

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2021.07.09 13:09:35 +05:30

Regional Office Alwar

Rajasthan State Pollution Control Board

D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531Fax: 0144-2730531

Registered

File No **F(Mines)/Alwar(Rajgarh)/1129(1)/2019-2020/1787-1789**

Order No 2019-2020/Alwar/2022 **Date: 11/02/2020**

Unit Id : 104,383

M/s Shri Om Prakash Gupta

Khasra No.331,332,329,328,450,450/566, Near Village-Bahali, Tehsil-Rajgarh & District-Alwar, Bahali
Tehsil : Rajgarh District : Alwar

E-Mail : guptarajeev163@gmail.com , Phone :9950947063

Sub: Grant of Consent to Operate under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 for your **Minor Mineral** Mine at near Village-**Bahali**, Tehsil-**Rajgarh**, District- **Alwar (M.L.No-M.L.No.301/1990)**.

Ref: (i) Your application dated 29/01/2020
(ii) Received on 29/01/2020

Sir,

In view of the details submitted vide your above referred application/ documents, the **Consent to Operate** under section 21(4) of Air (Prevention & Control of Pollution) Act,1981 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

1 That this consent is being granted in favour of **M/s. Shri Om Prakash Gupta,** a Mine of **Minor Mineral** having **M.L.No-M.L.No.301/1990 in an area measuring 2.2500 Hectares** at/near Village-**Bahali** ,Tehsil-**Rajgarh**,District-**Alwar**.

2 That this consent is valid for a period from **29/01/2020** to **31/12/2024**

3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 LIME STONE	88821.0000 TPA
2 Mineral Waste	59214.0000 TPA

4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2020.02.11 13:38:16 +05:30

Rajasthan State Pollution Control Board
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531Fax: 0144-2730531

Registered

File No **F(Mines)/Alwar(Rajgarh)/1129(1)/2019-2020/1787-1789**

Order No 2019-2020/Alwar/2022 **Date: 11/02/2020**

Unit Id : 104,383

5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/benefication or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain seprate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.

6 **That the project proponent shall apply for renewal of this consent at least four months prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 and further Amendments.**

7 **That the project proponent shall obtain Wildlife Clearance from the Standing Committee of the NBWL, if and as may be required under the Environmental Protection Act, 1986 or the Wildlife (Protection) Act, 1972 and any orders of the Hon'ble NGT or the Hon'ble Supreme Court.**

8 **That the unit shall have to comply with the Guidelines for Abatement of pollution from mining operations issued by the Board vide letter no F.14(38) policy/RPCB/ Plg./ 2786-2817 dated 15.07.2011.**

9 **That the unit shall comply with the standards, with respect to National Ambient air Quality, as prescribed vide MOEF notification No. GSR 826 (E) dated 16th November, 2009.**

10 **That the Mining STP shall achieve following standards in ambient air in mine area/mining activities.**

i. SPM = 600 µg/M^3 (To be measured between 3 to 10 meters from mining activity).

11 **That the unit shall comply with the MOEF&CC notification No. S.O. 2731(E) dated 09th September, 2013, Notification No. S.O. 2601(E) dated 7th October 2014 and other subsequent Orders/Notifications in future.**

12 **That the project proponent shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.**

13 **That the Mining shall be done as per the approved Mining Plan/ Scheme and annual production must not exceed the capacity as mentioned in this consent letter.**

14 **That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.**

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2020.02.11 13:38:16 +05:30

Rajasthan State Pollution Control Board
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531Fax: 0144-2730531

Registered

File No **F(Mines)/Alwar(Rajgarh)/1129(1)/2019-2020/1787-1789**

Order No 2019-2020/Alwar/2022 **Date: 11/02/2020**

Unit Id : 104,383

15 **That adequate measures shall be taken for control of fugitive emissions from the areas prone to air pollution.**

16 **That top soil shall be stacked separately and used for plantation & agriculture.**

17 **That the project proponent shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Jaipur, Rajasthan, vide letter No. F1(4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.1(a)B2(15705)2019-20 Jaipur dated 10/01/2020.**

18 **That in compliance with NGT order dated 15/07/2015 in the matter of M.A. No. 680 of 2015 Original Application No. 123/2014 you are directed to remain aware about each decision/ order/ judgments in this regard and comply the same.**

19 **That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.**

20 **That no natural watercourse and/or water resources are obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through the mining area during the course of mining operation.**

21 **That the shall submit ambient air quality monitoring report from laboratory of State Board or recognized laboratories as notified by RSPCB or MoEF or CPCB within 03 months from issuance of consent to operate.**

22 That all other general conditions enclosed as **Annexure** shall be strictly complied with.

23 That this Consent is subject to the conditions as stated above and general conditions as stated in **Annexure**. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Act.

24 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2020.02.11 13:38:16 +05:30

Rajasthan State Pollution Control Board
D Block, Ambedkar Nagar, Alwar
Phone: 0144-2730531Fax: 0144-2730531

Registered

File No **F(Mines)/Alwar(Rajgarh)/1129(1)/2019-2020/1787-1789**

Order No 2019-2020/Alwar/2022 **Date: 11/02/2020**

Unit Id : 104,383

25 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

26 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely

Regional Officer

(A): **Copy To:-**

1 Mining Engineer, Department of Mines & Geology Department, Govt. of Rajasthan, Alwar.

2 Master File .

Regional Officer

Signature Not Verified
Digitally signed by OM PRAKASH GUPTA
Date: 2020.02.11 13:38:16 +05:30

Annexure-13

Fig 01: Officials visited the site.

Fig 02: Arrangements, with the help of drums, to reduce the falling point of the dust (less than 05 mm) and wind breaking wall at behind the dust conveyor.

Fig 03: Covered Primary crusher (jaw crusher), Secondary crusher (cone crusher) and Vibratory screen (From left to right).

Fig 04: Covered conveyor belts (for materials less than 05 mm).

Fig 05: Material transfer conveyors, between the machineries, were also covered by the green net.

Fig 06: Agricultural field adjacent to the front boundary of the crusher premises.

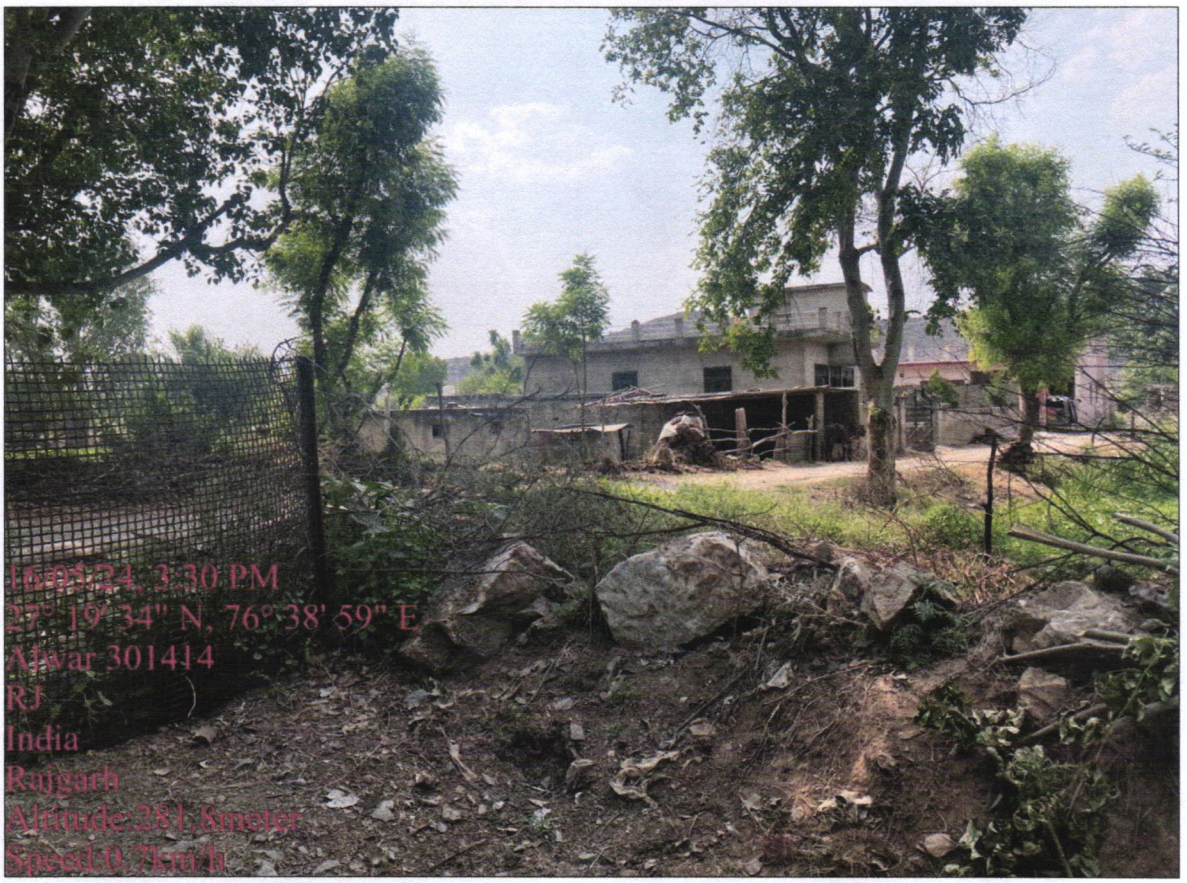

Fig 07: Nearest residence of Sh. Mahesh, at the entrance side of the crusher premises.

Fig 08: Sample photograph of the fully grown plants and new saplings in the crusher premises.

Fig 09: Stacked top-soil, with help of retaining wall of tin shed.

Fig 10: Hard surfaced road provided in the premises to control fugitive emission from vehicular movement.

Fig 11: Plantation/greenery in the crusher premises, at the entrance side of the unit.

Fig 12: Material transfer points, all equipped with water sprinkling system.

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : **3256**

Report On : **20/05/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **17/05/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S M/s OM PRAKASH GUPTA (STONE CRUSHER) , Plant - Ms OM PRAKASH GUPTA (STONE CRUSHER) [108666] ,At ML No301/1990 khasra No328, 329, 331, 332, 450, 450/566 , Village-Bahali, Tehsil-Rajgarh District - Alwar , City- Bahali Tehsil- Rajgarh , District- Alwar** Collected from **Fugitive Emission Monitoring approx. 08 meter away from source (Jaw crusher). Latitude-27.325413, Longitude-76.650632** Collected on **16/05/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **20/05/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	564

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **20/05/2024**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Alwar

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Fax: 0144-2372996

Signature valid

Digitally signed by Rohit Meena
Date: 2024.05.20 17:32:35 IST
Reason: SelfAttested
Location:

1406

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : **3019**
Report On : **15/01/2024**

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/01/2024** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S M/s OM PRAKASH GUPTA (STONE CRUSHER) , Plant - Ms OM PRAKASH GUPTA (STONE CRUSHER) [108666] ,At ML No301/1990 khasra No328, 329, 331, 332, 450, 450/566 , Village-Bahali, Tehsil-Rajgarh District - Alwar , City- Bahali Tehsil- Rajgarh , District- Alwar** Collected from **Fugitive Emission Monitoring approx. 08 meter away from source (Jaw crusher). Latitude-27.325413, Longitude-76.650632** Collected on **11/01/2024**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **15/01/2024** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	488

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **15/01/2024**

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : **2235**
Report On : **23/01/2023**

I hereby certify that I **Mr Rohit Meena**, Lab Incharge received on the **16/01/2023** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S M/s OM PRAKASH GUPTA (STONE CRUSHER) , Plant - Ms OM PRAKASH GUPTA (STONE CRUSHER) [108666] ,At ML No301/1990 khasra No328, 329, 331, 332, 450, 450/566 , Village-Bahali, Tehsil-Rajgarh District - Alwar , City- Bahali Tehsil- Rajgarh , District- Alwar** Collected from **Fugitive Emission Monitoring approx. 08 meter away from jaw crusher. (Latitude-27.337461, Longitude- 76.67105)** Collected on **16/01/2023**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **23/01/2023** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	558

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **23/01/2023**

LAB INCHARGE
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

47

RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE LAB INCHARGE
Final Report

Report No. : **1806**
Report On : **12/04/2022**

I hereby certify that I **Yash Pal Meena**, Lab Incharge received on the **06/04/2022** from **SUMIT DAHIYA, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S M/s OM PRAKASH GUPTA , Plant - OM PRAKASH GUPTA [106071] ,MLNO-301/90 OM PRAKASH GUPTA, , City- BAHALI Tehsil- Rajgarh , District- Alwar** Collected from **Fugitive emission approx. 08 meters away from the jaw crusher of unit.** Collected on **05/04/2022**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **12/04/2022** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	551

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **12/04/2022**

Yadav

LAB INCHARGE
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

47

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : **1632**
Report On : **29/10/2021**

I hereby certify that I **Dr Rajendra Singh Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **20/10/2021** from **ASHVINI KUMAR BENIWAL, JSO, Alwar ,RSPCB Alwar** a sample of **Ambient Air Quality** of **M/S M/s OM PRAKASH GUPTA , Plant - OM PRAKASH GUPTA [106071] ,MLNO-301/90 OM PRAKASH GUPTA, , City- BAHALI Tehsil- Rajgarh , District- Alwar** Collected from **Fugitive emission approx. 09 meters away from jaw crusher.** Collected on **20/10/2021**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **29/10/2021** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Suspended Particulate Matter µg/m3	559

condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On **29/10/2021**

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Alwar
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996
Fax: 0144-2372996

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 17/05/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3264	M/s OM PRAKASH GUPTA (STONE CRUSHER),At M.L. No.301/1990 (khasra No.328, 329, 331, 332, 450, 450/566) , Village-Bahali, Tehsil-Rajgarh & District - AlwarBahali Tehsil:Rajgarh District:Alwar	Ambinet Noise Monitoring near main gate of the crusher (Day time). Latitude-27.325914, Longitude-76.650067	16/05/2024	66.6	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 17/05/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3265	M/s House of Shri Mahesh Kumar , Near Village-Bahali, Teshil-Rajgarh,District- Alwar , Alwar	Ambient Noise Monitoring near House of Shri Mahesh Kumar Saini near Village Bahali (Day time). Latitude-27.326142, Longitude-76.649338	16/05/2024	63.1	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 17/05/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3266	M/s Mahatma Gandhi Govt. School , Village-Bahali, Tehsil-Rajgarh, District-Alwar , Alwar	Ambient Noise Monitoring at front of Mahatma Gandhi govt. School bahali. (Day time). Latitude-27.328013, Longitude-76.648988	16/05/2024	51.9	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 01/02/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3060	M/s House of Shri Mahesh Kumar , Near Village-Bahali, Teshil-Rajgarh,District- Alwar , Alwar	Ambient Noise Monitoring near house of shri Mahesh kumar Near Village Bahali (Day time) Latitude-27.32637, Longitude-76.649593	01/02/2024	58.2	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 01/02/2024
MONITORED BY : ASHVINI KUMAR BENIWAL, JSO, Alwar

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	3059	M/s OM PRAKASH GUPTA (STONE CRUSHER),At M.L. No.301/1990 (khasra No.328, 329, 331, 332, 450, 450/566) , Village-Bahali, Tehsil-Rajgarh & District - AlwarBahali Tehsil:Rajgarh District:Alwar	Ambient Noise Monitoring near main gate of the Crusher (Day time)	01/02/2024	64.9	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done